

being kept under surveillance by regular patrolling by troops and other means. There are no confirmed reports of an intrusion into Indian air space from the Chinese side on 25th August, 2011.

CAG's finding on handling of aerostat radars

975. SHRI RAMDAS AGARWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether Comptroller and Auditor General (CAG) has found that Indian Air Force's (IAF) inept handling of Aerostat radars blunted its capabilities to detect hostile fighters, and burdened taxpayers with losses adding upto Rs.302 crore;

(b) whether CAG has also pointed out that IAF's failure to track whether patterns, inadequate supervision and shoddy maintenance led to many Aircraft accidents; if so, the details thereof, till-date; and

(c) the steps being taken by Government to stop losses due to Aircraft accidents indicating what action has been taken against the guilty officials in each case?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) The CAG has commented on certain aspects of IAF's Aerostat Radars. Requisite action is being taken thereon.

(b) No, Sir.

(c) Every aircraft accident in the IAF is investigated by a Court of Inquiry and necessary measures are taken.

Malfunctioning of Aerostat radars

†976. SHRIMATI HEMA MALINI:

SHRI PRABHAT JHA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Ministry had taken a decision in March, 2002 to purchase two Aerostat radars from a company of Israel and the company had provided the same in March, 2007 and November, 2008;

(b) if so, the details thereof;

(c) whether it is a fact that the above purchased Aerostat radars are now not working properly;

†Original notice of the question was received in Hindi.